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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.139/95

dated : 10-2-95

1. M. Anandam
2. S. Ravinder
3. Md. Miya Jani
4. K. Srinivas
5. Md. Ankoos
6. R. Kumara Swamy
7. G. Rajanarsu : Applicants

The Supdt. of Post Offices
Hanamkonda Division
Hanamkonda

: Respondent

Counsel for the applicants : P. Rathaiah
Advocate

Counsel for the respondent : N.V. Ramana
Adv. SC for Central Govt.

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

Heard Shri P. Rathaiah, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

2. The applicants are working as ED staff. Till 31-10-94 they were being paid allowances at the rate of Rs.240/- p.m. from 1-11-94.// A copy of letter No. ST/LC-4/95 dated 10-2-95 addressed by P.M.G. Hyderabad to Supdt. of Post offices, Hanumakonda division is produced which states that pending consideration of re-fixation of the allowances of these ED staff they should be permitted to draw at the rate of Rs.420/- p.m. from 1-11-94. Hence it is stated for the Respondents that this OA has become infructuous. But the learned counsel for the applicant submitted that it is only a tentative arrangement pending consideration of re-fixation, the matter has to be considered. In the absence of the relevant material, ~~it~~ ~~materially~~ it cannot be stated at this stage as to whether the allowances will be re-fixed and if re-fixed, whether they will be upwards or downwards.// As such, it is just and proper to dismiss this OA as being infructuous by

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giving liberty to the applicants to move this Tribunal under section 19 of the A.T Act in case there is going to be re-fixation and if it is going to be downwards. Subject to the above, the OA is dismissed at the admission stage itself.

No costs. //

R. Rangarajan

(R. RANGARAJAN)
Member (Admn.)

V. Neeladri Rao

(V. NEELADRI RAO)
Vice-Chairman

Deputy Registrar (Judl.)

copy to:-

1. The Supdt of Post Offices, Hanamkonda Division
Hanamkonda.
2. One copy to Sri. P.Rathaiah, CAT, Hyd.
3. One copy to Sri. N.V.Ramana, SC for Rlys, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

kku/-

Parvathi
10/3/85

DA-139/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - (0/2) 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

in
139/95

T.A. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. *at admission stage itself*

Dismissed as withdrawn

Dismissed for default.

Ordered Rejected.

No order as to costs.

Central Administrative Tribunal
DESPATCH

27 MAR 1995

HYDERABAD BENCH.

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NO SPARE COPY